

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066  
EXCISE APPEAL BRANCH

Appeal No. E/2025/2007,2033/2007-2034/2007

Date 17/01/2008

Assistant Registrar  
C.E.S.T.A.T, New Delhi

2. SH. PRADEEP SHUKLA, PROP.  
M/S. SHASHI TRADERS,  
I.T. CHAURAHA RAM MARKET  
BASEMENT, LUCKNOW  
3. SH. MAHESH CHANDRACHAURASIA, PROP.  
M/S. SHANKAR TRADERS,  
KHAPARAILA BAZAR,  
LAKHIMPUR KHERI

To :  
URMILA DEVI JAISWAL, W/O LATE SHIV KUMAR  
JAISWAL, PROP. OF M/S JAISWAL STORES  
GUPTA MARKET, RAJA BAZAR, SITAPUR

URMILA DEVI JAISWAL, W/O LATE SHIV KUMAR  
JAISWAL PROP. OF M/S JAISWAL STORES

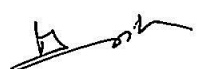
C.C.E. LUCKNOW

Appellant

Vs  
Respondent

I am directed to transmit herewith a certified copy of Final order No. 20-22/08 Excise  
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

dated 8/1/08

  
Assistant Registrar  
(Excise Appeal Branch)

## Copy to :

1. Respondent

C.C.E. LUCKNOW

7-A, ASHOK MARG, LUCKNOW.

2. Adv. / Consult

NONE

3. S.D.R.

~~4. J.C.D.R.~~

5. Bar association, CESTAT, New Delhi

6. M/s. Deeparchi Publications, M-93, marg. 43, saket, New

7. M/s Centax Publications (P) Ltd., 1512-E, Bhishm Pitamah

8. Excise &amp; Customs cases, B-37, Sector -1, NOIDA - 201301

9. R.Venkatraman Constt. 44-B, S.Suncity, Ghaziabad -

10. Nidheshak publications, I.P.Estate, new Delhi


11. Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh,

12. Co, Law Institution

13. TAX INDIA, B-XI/8183, Vasant Kunj, New Delhi - 110070

14. Office Copy

15. Guard file

  
Assistant Registrar  
(Excise Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL  
WEST BLOCK-II, R.K. PURAM, PRINCIPAL BENCH, NEW DELHI,  
COURT NO. 1**

**Excise Appeal Nos. 2025, 2033 – 34 of 2007**

**Date of Hearing/ Decision: 08.01.2008**

**For approval and signature:**

**Hon'ble Mr. Justice S.N. Jha, President**

**Hon'ble Mr. T.K. Jayaraman, Member (Technical)**

- 
1. Whether Press Reporters may be allowed to see :  
the Order for publication as per Rule 27 of the  
CESTAT (Procedure) Rules, 1982.
  2. Whether it should be released under Rule 27 of the :  
CESTAT (Procedure) Rules, 1982 for publication  
in any authoritative report or not?
  3. Whether Their Lordships wish to see the fair copy :  
of the Order?
  4. Whether Order is to be circulated to the Departmental :  
authorities?
- 

M/s Urmila Devi Jaiswal

...Appellant  
[None]

Vs.

CCE, Lucknow

...Respondent  
[Rep. by Mr. C.S. Rajput, DR]

Coram: Hon'ble Mr. Justice S.N. Jha, President  
Hon'ble T.K. Jayaraman, Member [Technical]

*Final* ORDER No. 20-22/2008 EX

**Per: Justice S.N. Jha:**

By order dated 24.10.2007, the applicants was directed to deposit the amount of penalty within a period of four weeks from the date of receipt of the order, failing which their appeals was to stand dismissed. None is present on behalf of the appellant. No compliance report has been brought on record. In

these circumstances, the appeals stand dismissed for non compliance of the stay order.

[Dictated and pronounced in the open Court].

[Justice S.N. Jha]  
President

[T.K. Jayaraman]  
Member [Technical]

▲Pant]